

NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH

NEW DELHI

File No. : NGT/PB/157/2013/207

Dated : 23rd January, 2014

ORDER

WHEREAS, in exercise of powers conferred by sub-section (3) of Section 4 of the National Green Tribunal Act, 2010 (19th of 2010), the Central Government has specified Delhi (Principal Place) as the ordinary place of sitting of the National Green Tribunal, Northern Zone Bench which shall exercise jurisdiction in the area/territorial jurisdiction of Uttar Pradesh, Uttrakhand, Punjab, Haryana, Himachal Pradesh, Jammu & Kashmir, National capital Territory of Delhi and Union Territory of Chandigarh vide Notification No. S.O. 1908 (E) dated 17.08.2011.

WHEREAS, in exercise of powers conferred under Clause (d) of sub-section (4) of Section 4 of the National Green Tribunal Act, 2010 read with Rule 3, Rule 4 & Rule 6 of the National Green Tribunal (Practices and Procedure) Rules, 2011, the Chairperson, National Green Tribunal may direct to have sitting of the National Green Tribunal at any place, other than the place at which it ordinary sits, falling within its jurisdiction, and may prescribe circuit procedure in that regard.

Now, pursuant to the above Rules/orders/provision and other enabling powers, it is hereby directed that Circuit Court of the Northern Zone Bench of the National Green Tribunal (Principal Bench) comprising-

Hon'ble Mr. Justice Swatanter Kumar
Hon'ble Mr. Justice (Dr.) P. Jyothimani
Hon'ble Dr. D. K. Agrawal
Hon'ble Dr. G.K. Pandey

Chairperson
Judicial Member
Expert Member
Expert Member

will hold its sitting at Shimla (Old Building, High Court of Himachal Pradesh at Shimla) on 27th & 28th March, 2014 to hear and deal with the cases relating to the State of Himachal Pradesh.


Chairperson
National Green Tribunal